## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-535(PB)/2017

IN THE MATTER OF:

Preety Sharma & Anr.

Applicant/Petitioners

Vs.

M/s. Entertainment City Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

Mr. N. Swamina Than & Mr. Ashok Kumar

Singh, Advocates

For the Respondent

ORDER

Notice to show cause to the respondent returnable on 06.12.2017 be issued as to why the petition be not admitted.

Process dasti only.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

Sd1-

(DEEPA KRISHAN) MEMBER(TECHNICAL)

24.11.2017 VINEET